

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 404/94 : Date of order 22.2.95

Abdul Gani and Hanuman : Applicants

v/s

Union of India and Others : Respondents.

Mr. S. Kumar : Counsel for the applicants.

None present for the respondents.

CCRAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicants Abdul Gani and Hanuman have in this application u/s 19 of the Administrative Tribunals Act, 1985, challenged the validity of the order dated 20.7.94 by which they were transferred from Indergarh to Makhli-Ranthambore (Sawaimadhopur). They have sought a direction to the respondents to release the TA/DA and temporary duty allowances to them with other consequential benefits.

2. We have heard the learned counsel for the applicants. None is present for the respondents.

3. The applicants have complied with the order of transfer. They have joined at the new place of posting. So far as their claim to the grant of TA/DA and temporary duty allowances are concerned, the learned counsel for the applicants states that they shall represent this matter to the concerned authority. In case the applicants represent to the concerned authority for payment of TA/DA and temporary duty allowances and for the grant of other consequential benefits, the same may be duly considered.

4. We therefore dispose of this OA at the stage of admission with a direction to the respondents to consider the representation of the applicants in regard to the grant of TA/DA and temporary duty allowances and other consequential

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benefits if the same is made within a fortnight from the date of this order. The respondents are directed to dispose of this representation as per rules through a detailed speaking order as expeditiously as possible, and if the applicants are aggrieved, they may file a fresh OA, if so advised. No order as to costs.

(O.P. SHARMA)  
MEMBER(A)

G.K.  
(GOPAL KRISHNA)  
MEMBER(J)